

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

O.A. No.607/2018

IN THE MATTER OF:-

Vinod Kumar Jangra

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

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Regional Officer, Bhiwani
Haryana State Pollution Control Board.

Place: Bhiwani

Date: 08.11.2022

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

O.A. No.607/2018

IN THE MATTER OF:-

Vinod Kumar Jangra

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

**STATUS REPORT IN COMPLIANCE OF ORDER
DATED 26.10.2021.**

MOST RESPECTFULLY SHOWETH:-

1. That the report dated 27.09.2021 filed by the State PCB was considered by this Hon'ble Tribunal on 26.10.2021. This Hon'ble Tribunal vide order dated 26.10.2021 directed as under:-

"11. There is also need to implement the recommendations in the report of the Expert of the Committee dated 31.01.2021. Further solution to be considered for permitting operation of stone crushers can be development of a green belt around the periphery of the area where stone crushers are located of the width ranging from 25 meters to 50 meters, wherever viable. Any other pockets of land available may also be considered for afforestation within the crushing zone to improve the micro climate. The District Administration may also undertake paving the roads in and around the crushing area in additional water sprinkling on regular basis in the interest of public health of the citizens affected by the air pollution generated in the process.

12. Let a joint Committee of CPCB, State PCB, District Magistrates Charkhi Dadri and Bhiwani, jurisdictional Conservator of Forest, nominee of IIT Delhi who may be expert on the subject of air pollution and a Pulmonologist nominated by DG Health, Haryana meet within two weeks and ponder over the issue. They may interact with the stake holders including the representatives of the stone crushers, who may be informed about the proceedings before this Tribunal by the State PCB in coordination with any other concerned authorities in an appropriate manner by e-mail or otherwise. The CPCB and the State PCB will be nodal agency for coordination and compliance. Any expenses to be incurred will be borne by the State PCB subject to further orders. The District Magistrate may provide logistics for execution of the order. The report may be furnished within three months by email by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF which may be also be uploaded on the website of the State PCB for information of all the affected stone crushers who will be at liberty to file their comments, if any, to the report before this Tribunal within 15 days of uploading of the report."

2. That in compliance of order dated 26.10.2021 passed by this Hon'ble Tribunal a meeting was held on 28.12.2021 at the Office of Deputy Commissioner, Charkhi Dadri which was attended by the representative of the CPCB, IIT New Delhi and other concerned Departments of the State. The copy of letter dated 19.01.2022 whereby minutes of meeting dated 28.12.2021 were circulated, is annexed herewith as **ANNEXURE R-1**.

3. That road map for implementation of the recommendations made in the Report of Expert Committee dated 31.01.2021 was also discussed and it was ascertained that which entity/authority is to take action on which suggestion of the Committee. Such proposed action on the part of respective authority/entity was shared with them vide letter dated 06.05.2022 of the HSPCB. Copy of letter dated 06.05.2022 issued by the Regional Office, HSPCB, Bhiwani is annexed herewith as **ANNEXURE R-2**.

4. That in furtherance of letter dated 06.05.2022 issued by the HSPCB, the Divisional Forest Officer, Charkhi Dadri vide its letter dated 15.06.2022 submitted a status report to the Regional Officer, Bhiwani Region with respect to status of plantation at Stone Crushers.

5. That vide email dated 19.08.2022 received on behalf of IIT Delhi, monthly PM2.5 data w.r.t. locations of individual stone crushers was provided to the HSPCB which was forwarded to the representative of the CPCB.

6. That ambient air quality was monitored by joint team of IIT, Delhi and HSPCB at three locations of stone crushing zone in District Charkhi Dadri i.e. Birhi Kalan Zone, Kheri Batter and Pichopa zone by collecting the sample on 04.10.2022 with the help of manual AAQ monitoring machines and analyzing the same from 06.10.2022 to

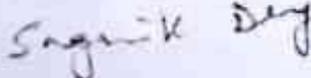
11.10.2022. The analysis report dated 11.10.2022 of three locations are annexed herewith as **ANNEXURE R-3(Colly)**

The IIT, Delhi have also monitored the Ambient Air Quality at same three locations with the help of sensors and analysis report is awaited.

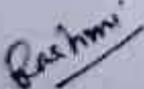
7. It is submitted that the IIT, Delhi has analyzed the Digitized data for assessment of PM2.5/ PM10 concentration at various locations considering stone crushing units operation in Charkhi Dadri. The data validation is under progress and expected to be over in another one month. The submission of requisite report by the Committee, therefore, requires another two months' time.

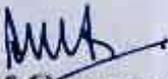
The Report is submitted accordingly for kind consideration and it is requested to grant time for filing further ATR within 02 months.


Regional Officer
Bhiwani Region

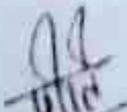

Nominee of IIT,
Delhi

Regional Director,
Zonal Office, CPCB,
Chandigarh


Pulmonologist
o/o Civil Hospital
Bhiwani


Chief Conservator
of Forest Western
Div. Hisar

Mining Officer
Bhiwani


Deputy Commissioner,
Charkhi Dadri



Regional Office

Haryana State Pollution Control Board,

SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani

Email-hspcbrojr@gmail.com

No. HSPCB/BHI/2022/2361-67

Dated: 19 / 01 /2022

To

1. Dr. Sunil Dave, Regional Director, O/o Zonal Office, CPCB, Chandigarh
2. Dr. Sagnik, CAS, IIT, New Delhi
3. The Deputy Commissioner, Charkhi Dadri
4. The Mining Officer, Nominee of Deputy Commissioner, Bhiwani
5. The CMO, Charkhi Dadri
6. Sh. Atul Sirsikar, IFS, Chief Conservator of Forests, Western Div., Hisar
7. District Forest Officer, Charkhi Dadri

Sub: Minutes of the meeting held on dated 28.12.2021 at DC Office, Charkhi Dadri in compliance of Hon'ble NGT order dated 26.10.2021 in OA No. 607 of 2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors.

In this connection, please find enclosed herewith the Minutes of the meeting held on dated 28.12.2021 at DC Office, Charkhi Dadri in compliance of Hon'ble NGT order dated 26.10.2021 in OA No. 607 of 2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors.

It is submitted for your kind information and further necessary action please.

Rakesh Kumar Bhonsle
Digitally signed by Rakesh Kumar Bhonsle
Date: 2022.01.19 10:53:12 +05'30'
Regional Officer,
Bhiwani Region

Enst. No. HSPCB/BHI/2022/2368

Dated: 19.01.2022

A copy of above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information please

Rakesh Kumar Bhonsle
Digitally signed by Rakesh Kumar Bhonsle
Date: 2022.01.19 10:53:33 +05'30'
Regional Officer,
Bhiwani Region

Minutes of the meeting held on dated 28.12.2021 at DC Office, Charkhi Dadri in compliance of Hon'ble NGT order dated 26.10.2021 in OA No. 607 of 2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors.

The matter regarding remedial action for enforcement of environmental norms under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (central Act 14 of 1981) and the Water (Prevention & Control of Pollution) Act, 1974 (central Act 6 of 1974) by the stone crushers in District Charkhi Dadri, Haryana, which are source of air pollution in the area, is pending before the Hon'ble National green tribunal in terms of OA No. 607 of 2018 in the matter of Vinod Kumar Jangra Vs state of Haryana & Others.

The Hon'ble National Green Tribunal in its order dated 26.10.2021 in OA NO. 607 of 2018 in the matter of Vinod Janra Vs State of Haryana & ors has, which is reproduced as under:-

"Let a joint Committee of CPCB, State PCB, District Magistrates Charkhi Dadri and Bhiwani, jurisdictional Conservator of Forest, nominee of IIT Delhi who may be expert on the subject of air pollution and a Pulmonologist nominated by DG Health, Haryana meet within two weeks and ponder over the issue. They may interact with the stake holders including the representatives of the stone crushers, who may be informed about the proceedings before this Tribunal by the State PCB in coordination with any other concerned authorities in an appropriate manner by e-mail or otherwise. The CPCB and the State PCB will be nodal agency for coordination and compliance. Any expenses to be incurred will be borne by the State PCB subject to further orders. The District Magistrate may provide logistics for execution of the order. The report may be furnished within three months by email by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF which may be also be uploaded on the website of the State PCB for information of all the affected stone crushers who will be at liberty to file their comments, if any, to the report before this Tribunal within 15 days of uploading of the report"

Therefore, In compliance of the order dated 26.10.2021 passed by Hon'ble NGT in the matter of OA No. 607 of 2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors, the meeting of the committee members has been held on 28.12.2021 at 01:00 PM in DC Office, Charkhi Dadri. The following officers were present in the meeting

Sr. No.	Name of officer & Designation	Name of Department
1	Dr. Sunil Dave, Regional Director	CPCB O/o Zonal Office, CPCB, Chandigarh
2	Prof. Sagnik Dey	(CAS), IIT, New Delhi
3	Sh. Bhupinder Singh,	Mining officer (Nominee of DC, Bhiwani)
4	Sh. Dalip Singh,	DFO
5	Dr. Ankur	Health Department (Representative of Health Department)
6	Sh. Ravi	Hydrologist
7	Sh. Rakesh Kumar Bhonsle	HSPCB, Bhiwani
8	Sh. Aparnesh Kumar, Sc-B	HSPCB, Bhiwani
9.	Sh. Amit Maan, (HCS),	CTM, Charkhi Dadri
10	Sh. Pardeep Godara, (IAS)	DC, Charkhi Dadri

The attendance sheet is enclosed herewith as **Annexure-1**

The minutes of the meeting are as under:-

At the very outset of the meeting the Regional officer of HSPCB, Bhiwani welcomed all the committee members constituted by Hon'ble NGT and officers of the stake holder departments. Thereafter, he briefed about the history of case pending before on Hon'ble NGT. After detail deliberation on the issues the following decisions were taken :-

- Being the negative carrying capacity of the area, it is therefore proposed to evaluate the each and every stone crushing units on the basis of the notification issued dated 11.05.2016 and pollution control measures required to be adapted by stone crushing units besides compliance of dust emission achieved.
- The sequence of exercise would therefore be:

- a. Divisional Forest Officer may verify the green belts developed by stone crushing units as proposed and approved.
 - b. The Committee may verify the other part of as mentioned 2 above only for stone crushing units that found provided the required green belts.
 - c. In case the units are found to have provided the required green belts and also have placed the required dust control measures thence emission monitoring be carried out by HSPCB in consultation with the Committee.
 - d. The status so arrived would be subjected for evacuation based on the formulae suggested and considered by the Tribunal.
 - e. The above exercise would determine the number and what stone crushing units be allowed considering the ambient air quality specifically using satellite imagery. Experts drawn from IIT DELHI in the Committee, may provide inputs in the matter
- The Prof. Sagnik Dey, Centre for Atmospheric Sciences (CAS), IIT, New Delhi has suggested that the Continuous Ambient Air Quality Monitoring station/sensor are required to be installed at suitable locations in the crushing zone. The suitable locations shall be suggested by Dr. Sangik Dey. After getting the GPS location of all the stone crushers from Regional officer, HSPCB, Bhiwani.
 - Regional office, Haryana State Pollution Control Board shall direct to all stone crusher units to provide the compliance status of their respective units w.r.t. installation of pollution control devices as per notification dated 11.05.2016
 - Number of stone crushers to be permitted may have to be suitably reduced to maintain adequate distance inter-se, as per formula suggested in above report of the Expert Committee which is reproduced below:-

"(II) Considering the stone dust settlement behavior, the inter-se distance between two stone crushing units may be kept as:

$$d=(h_1*N_1 + h_2*p_2)/100$$

Where, d=inter-se distance between two stone crushing pi & p2 = production capacity for unit 1 & 2, respectively (in MTD)

- The District Administration may also undertake paving the roads in and around the crushing area and in addition water sprinkling on regular basis in the interest of public health of the citizens affected by the air pollution generated in the process.
- The six member committee conduct the inspection of stone crushing zones in the month of Jan, 2022.
- As report to the filed by Regional office, Bhiwani reporting the operating stone crushers district Bhiwani at many places apart from Charkhi Dadri. In this regard the Regional officer, clarified during the discussion that all the stone crushers mentioned in the list/status report filled on dated 27.09.2021 are existing in district Charkhi Dadri only. However, in few cases the name of district has been inadvertently mentioned as district Bhiwani because earlier Tehsil Charkhi Dadri(now formed district Charkhi Dadri) was part of district Bhiwani and the stone crushing units did not change their address in the online portal of HSPCB.

However, as regards the existing of stone crushers in district Bhiwani is concerned the same are situated at the distance of approximately 50-60 kms from district Charkhi Dadri & may not have any adverse effect on the ambient air quality of District Charkhi Dadri.

Moreover, the present OA No. 607/2018 is regarding the environmental pollution caused by the stone crushers of district Charkhi Dadri only.

- Since the carrying capacity of district Charkhi Dadri has been reported to be negative and the following are the measure sources of pollution in the region
 - A. Dust emission from the stone crushing and mining activities.
 - B. Re-suspended dust emission from vehicular movement from approach roads and haulage roads within the stone crushing zones.
 - C. Vehicular emissions
 - D. Emissions from brick kiln units
 - E. other sources such as DG Sets, domestic etc.

In order to improve the ambient air quality / carrying capacity of the area, the committee member after deliberation suggested that the stone crushing units shall be operated in two shifts of 10 hrs. each and a break of 02 hrs. be given after each shifts.

The number of stone crushers in each shift shall be decided considering the following formula suggested by the CPCB

$$d=(h_1*N. +h_2*p_2)/100)$$

Where, d=inter-se distance between two stone crushing pi & p2 = production capacity for unit 1 & 2, respectively (in MTD)

- The matter of dismantled stone crushers was also discussed during the meeting and decision is required to be taken in this regard. Whether, dismantled stone crushers can be allowed to operate or not. There are 46 nos. stone crushers which are reported as dismantled stone crushers though all these stone crushers were established and operated obtaining prior CTE and CTO from the Board previously.

Regional Officer
HSPCB, Bhiwani Region





Regional Office
Haryana State Pollution Control Board,
SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani
Email-hspcbrojr@gmail.com



No. HSPCB/BHI/2022/287-93

Dated : 06.05.2022

COURT MATTER (MOST URGENT)

To,

1. The Mining officer, Representative of Deputy Commissioner, Charkhi Dadri
Email ID-mobwn120@gmail.com
2. The District Forest Officer, Charkhi Dadri
Email ID- dfocharkhidadri@gmail.com
3. The District Revenue Officer, Charkhi Dadri
Email ID- dadri.tehsildar@gmail.com
4. The Executive Engineer, PWD(B&R), Charkhi Dadri
Email ID- pwd-eezd-dadri@hry.nic.in
5. Prof. Sagnik Dey , (CAS), IIT, New Delhi
Email ID- sagnik@cas.iitd.ac.in
6. Dr. Ankur , Health Department (Representative of Health Department)
Email ID- cs-chdadri.health@hry.gov.in
7. Sh. Sombir Ghasola, President, Stone crusher association, Charkhi Dadri. (Mob No. 99920-00555)

Sub: Submission of Action taken report before Hon'ble National Green Tribunal in the matter of 607 of 2018 titled as Vinod Jangra vs State of Haryana & ors.

Ref.: Kindly refer to the subject noted above.

In this connection, as per order dated 26.10.2021 passed by the Hon'ble NGT, New Delhi in OA No. 607/2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors. The operative part of the order is as under:-

"There is also need to implement the recommendations in the report of the Expert of the Committee dated 31.01.2021. Further solution to be considered for permitting operation of stone crushers can be development of a green belt around the periphery of the area where stone crushers are located of the width ranging from 25 meters to 50 meters, wherever viable. Any other pockets of land available may also be considered for a forestation within the crushing zone to improve the micro climate. The District Administration may also undertake paving the roads in and around the crushing area in additional water sprinkling on regular basis in the interest of public health of the citizens affected by the air pollution generated in the process.

Let a joint Committee of CPCB, State PCB, District Magistrates Charkhi Dadri and Bhiwani, jurisdictional Conservator of Forest, nominee of IIT Delhi who may be expert on the subject of air pollution and a Pulmonologist nominated by DG Health, Haryana meet within two weeks and ponder over the issue. They may interact with the stake holders including the representatives of the stone crushers, who may be informed about the proceedings before this Tribunal by the State PCB in coordination with any other concerned authorities in an appropriate manner by e-mail or otherwise. The CPCB and the State PCB will be nodal agency for coordination and compliance. Any expenses to be incurred will be borne by the State PCB subject to further orders. The District Magistrate may provide logistics for execution of the order. The report may be furnished within three months by email by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR affected stone crushers who will be at liberty to file their comments, if any, to the report before this Tribunal within 15 days of uploading of the report"

Whereas, suggestions given by Expert Committee by report dated 31.01.2021 are as follows:-

Sr. No.	Suggestions given by Expert Committee	Action to be taken by concerned	Target Date
1	The Monitoring Committee recommends that instead of providing wind breaking wall of length 50 meters, these stone crushers may be directed to provide wind breaking wall/boundary wall of height 5 meter all around the stone crushers leaving only one access of suitable width for entry and exit of the vehicles so as to contain the dust emissions and attenuate air pollution in the area		
2	Monitoring Committee recommends that stone crushers may be directed to provide maximum number of water sprinklers at various dust emitting points, pathways used for movement of vehicles, conveyor belts, end of conveyer belt and end of the telescoping chute so as to contain and suppress dust emissions	Stone Crusher Association, Charkhi Dadri	All stone crushers of District Charkhi Dadri are directed to submit the compliance report and photographic proofs till 10.05.2022/
3	Monitoring Committee recommends dust emissions generated from unloading area of the jaw crusher may be controlled by providing water sprinkling network and these may be started operating simultaneously unloading of the raw material at the dug well of jaw crusher		

4	<p>Lot of dust emissions are generated during crushing of boulders in the jaw crushers. Therefore, in order to control air pollution, water sprinkling system may be provided on the jaw crusher. Also, the processing machinery of jaw crusher may be properly covered with thick sheet of suitable material so as to control the dust emissions from the jaw crusher area.</p>	<p>Stone Crusher Association, Charkhi Dadri</p>	<p>All stone crushers of District Charkhi Dadri are directed to submit the compliance report and photographic proofs till 10.05.2022/</p>
5	<p>The Monitoring Committee recommends that all the conveyer belts carrying different grade of products, should be properly covered with a thick sheet of suitable material and water sprinkling system may be provided at different points of the conveyer belts so as to control the dust emission during the operation of the conveyer belts. The ends of the conveyer belts may be provided with properly designed telescopic chute of adequate length so that the dust generated from the section is contained at the source. Proper water sprinkling system may also be provided at the top and bottom of telescopic chute</p>		
6	<p>The Monitoring Committee recommends that all the vehicles movement areas including roads may be converted into metallic roads</p>		
7	<p>The Monitoring Committee has observed that plants have been planted at scattered places, whereas, a thick green belt of suitable width having trees of different varieties may be provided all around the stone crusher so as to attenuate the air pollution</p>		
8	<p>Stone crushers should provide cover of suitable material all around the material transfer points/processing area to control the dust emissions</p>		
9	<p>All the stone crushers should provide metallic road on the ramp starting from their boundary to dug well of the crushers</p>		

10	All stone crusher should provide separate boundary wall /wind breaking wall of adequate height and thick green belt of suitable width all around the individual stone crusher so as to control air pollution in the area	Stone Crusher Association, Charkhi Dadri	All stone crushers of District Charkhi Dadri are directed to submit the compliance report and photographic proofs till 10.05.2022/
11	Stone crushing units of various stone crushing zones shall convert approach roads to metallic roads so as to control dust emissions. For this purpose, HSPCB shall pursue the stone crushing units of various zones to convert the approach roads into metallic roads in a time bound manner. Since the vehicles, carrying heavy axle/vertical load, move regularly on these roads, thus, these roads need to be get designed from PWD (B&R) as per the specifications for such roads.		
12	Half yearly health survey of the workers may be carried out by the Department of Health	Department of Health, Govt. of Haryana	Submit the compliance till 10.05.2022

Whereas suggestions given by HSPCB and others expert members are as follows:-

Sr. No.	Suggestions given by HSPCB	Action to be taken by concerned	Target Date
1	Internal roads & approach road to zone along with sweeping Machines/Dust suppression/vacuum suppression and sprinkling of water along the road side shoulder dust containment.	Stone Crushers & District Administration	Submit the compliance report till 10.05.2022
2	Dense plantation around the periphery of stone crusher zones for creation of dense green belt of crowning trees along the periphery of crushing zone.	Forest Department & Stone Crushers	Forest Department to ensure the compliance of same by 10.05.2022 and submit a report to HSPCB in this regard.

3	Utilization of treated water of STP's for sprinkling purpose.	PHED Department & Stone Crushers	PHED Department provide treated water of STPs to stone crusher association for sprinkling purpose
4	Coverage of all conveyer belts with hemispherical permanent structure.	Stone Crushers	Submit the compliance report till 10.05.2022
5	Adherence to the norms of stone crusher notification dated 11.05.2016 issued by Govt. of Haryana.		
6	Direct filling of transporting vehicle for fine material i.e. stone dust instead of storing the same in heaps.		
7	Verification of siting parameters of stone crushers from DRO & DFO as per latest machines available for the same.	Forest Department and Revenue Department	Submit the compliance report till 10.05.2022 to HSPCB
8	DFO should explore the kind of plantation which may survive as per topography & geographical condition of the particular area. Keeping in view of low level of ground water along with suggestions to be made for specific species of plants which can survive and may grow dense.	Forest Department	Submit the report in this regard within 03 days to HSPCB.
9	Installation of adequate no. of anti smog guns at different eligible locations in zone keeping in view of wind directions for dust containment and suppression.	Stone Crusher	Submit the compliance report till 10.05.2022

10	Transporting vehicles which are carrying fine material i.e. stone dust/coarse sand should be covered with tarpaulin and in absence of same, Traffic Police may issue challans in compliance of Hon'ble NGT order in the matter of Vardhman Kaushik.	Stone Crusher & Traffic Department	Traffic Police is requested to do the needful in this regard.
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Sr. No.	Other suggestions	Action to be taken by concerned	Target Date
1	Prof. Sagnik Dey, Centre for Atmospheric Sciences (CAS), IIT, New Delhi has suggested that the Continuous Ambient Air Quality Monitoring station/sensor are required to be installed at suitable locations in the crushing zone. The suitable locations shall be suggested by Dr. Sangik Dey. After getting the GPS location of all the stone crushers from Regional officer, HSPCB, Bhiwani	IIT, New Delhi	GPS location has been sent to the concerned on 06.05.2022. Request to submit the action taken report in this regard.
2	<p>In order to improve the ambient air quality / carrying capacity of the area, the committee member after deliberation suggested that the stone crushing units shall be operated in two shifts of 10 hrs. each and a break of 02 hrs. be given after each shifts.</p> <p>The number of stone crushers in each shift shall be decided considering the following formula suggested by the CPCB</p> $d=(hI*N. +h2*p2)/100$ <p>Where, d=inter-se distance between two stone crushing pi & p2 = production capacity for unit 1 & 2, respectively (in MTD)</p>	Stone Crushers	Submit the compliance report to HSPCB within 03 days

3.	Mining officer to withdraw/cancel e-ravana/mining license of non complying stone crusher w.r.t. siting parameter, non compliance w.r.t. notification dated 11.05.2016, failing to adhere the suggestions given by HSPCB and Expert Committee.	Mining officer	Submit the compliance report to HSPCB till 10.05.2022.
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Keeping in view of above stated facts & suggestions given by Expert Committee & HSPCB and other suggestions and considering that the next date of hearing is 18.05.2022, Haryana State Pollution Control Board and Central Pollution Control Board are nodal agencies for executions/implementations of suggestions; you are hereby directed to do the needful and submit the compliance report, so that action taken report can be submitted before Hon'ble NGT failing which you will be held personally responsible for non submission of action taken report being an urgent court matter.

DA/1. Copy of NGT order dated 26.10.2021

2. Copy of minutes of meeting held on 28.12.2021

Rakesh
Kumar
Bhonsle
Regional Officer,
Bhiwani Region

Digitally signed by
Rakesh Kumar
Bhonsle
Date: 2022.05.06
15:39:58 +05'30'

Endst. No. HSPCB/BHI/2022/294-97

Dated: 06.05.2022

A copy of above is forwarded to the following:-

1. Sh. Atul Sirsikar, IFS, Chief Conservator of Forest, Western Div., Hisar (Email ID - papccf@gmail.com) with a request to direct the concerned to do needful at earliest being a court matter.
2. The Deputy Commissioner, Charkhi Dadri with a request to direct the concerned to submit ATR within stipulated time frame.
3. Dr. Sunil Dave, Regional Director, CPCB O/o Zonal Office, CPCB, Chandigarh (Email ID - sdave.cpcb@gmail.com, sdave.cpcb@nic.in) with a request to initiate prompt action & submit compliance.
4. The Sr. Env. Engineer (Publicity Cell), HSPCB, Panchkula for kind information and further necessary action please.

Rakesh
Kumar
Bhonsle
Regional Officer,
Bhiwani Region

Digitally signed by
Rakesh Kumar
Bhonsle
Date: 2022.05.06
15:41:10 +05'30'



HARYANA STATE POLLUTION CONTROL BOARD LABORATORY

Bays-7-8, UE-II, Near Vishwas School, HISAR – 125005

TEST REPORT

Issued to,

The Regional Officer,
Haryana State Pollution Control Board,
Bhiwani.

Report No. HRL/AAQ/2022/241
Reporting Date: - 11.10.2022
Nature of Sampling: Monitoring

Description of Sample: - Received on 06.10.2022 a sample of Ambient Air Quality from Sh. Navneet Bhardwaj, AEE, Smt. Sofia Rao, IIT, Delhi of the Board Collected from Ambient Air Quality Sample of Birhi Kalan Zone, Charkhi-Dadri*. The sample was in a condition fit for analysis. The sample has been analyzed from 06.10.2022 to 11.10.2022. The plant data and the analysis report is as under:

PLANT DATA

1	Location of the sampling point	Ambient Air Quality Sample of Birhi Kalan Zone, Charkhi-Dadri.
2	Date of sampling	04.10.2022*
3	Actual time of sampling	480 minutes each
4	Average Flow rate for SPM	1.1 for PM ₁₀ & 1.1 for PM _{2.5}
5	Total volume for air sampled for SPM (m ³)	528 for PM ₁₀ & 528 for PM _{2.5}

ANALYSIS REPORT

Sr.No	Parameter	Unit	Results	Method of Testing
1.	Particular Matter (Pm ₁₀)	µg/m ³	361.3	IS 5182-Part- XXIII
2.	Particular Matter (Pm _{2.5})	µg/m ³	17.2	IS 5182-Part- XXIV

Sample not collected by us
Sample Consumed in Testing

Arora
USA

Daly
LABORATORY TECHNICIAN

Dr. Kirti
Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY

Dated:- 11/10/22

HSPCB/LAB/HR/2022/1287

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3. The results are related to the test items only.

End of Report



HARYANA STATE POLLUTION CONTROL BOARD LABORATORY

Bays-7-8, UE-II, Near Vishwas School, HISAR – 125005

TEST REPORT

Issued to,

The Regional Officer,
Haryana State Pollution Control Board,
Bhiwani.

Report No. HRL/AAQ/2022/242
Reporting Date: - 11.10.2022
Nature of Sampling: Monitoring

Description of Sample: - Received on 06.10.2022 a sample of Ambient Air Quality from **Sh. Navneet Bhardwaj, AEE, Smt. Sofia Rao, IIT, Delhi** of the Board Collected from **Ambient Air Quality Sample of Kheri Batter, Charkhi-Dadri***. The sample was in a condition fit for analysis. The sample has been analyzed from 06.10.2022 to 11.10.2022. The plant data and the analysis report is as under:

PLANT DATA

1	Location of the sampling point	Ambient Air Quality Sample of Kheri Batter, Charkhi-Dadri.
2	Date of sampling	04.10.2022*
3	Actual time of sampling	480 minutes each
4	Average Flow rate for SPM	1.1 for PM ₁₀ & 1.1 for PM _{2.5}
5	Total volume for air sampled for SPM (m ³)	528 for PM ₁₀ & 528 for PM _{2.5}

ANALYSIS REPORT

Sr.No	Parameter	Unit	Results	Method of Testing
1.	Particular Matter (Pm ₁₀)	µg/m ³	281.25	IS 5182-Part- XXIII
2.	Particular Matter (Pm _{2.5})	µg/m ³	14.20	IS 5182-Part- XXIV

Sample not collected by us
Sample Consumed in Testing

JSA
JSA

Daly
LABORATORY TECHNICIAN

Diti
Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY

Dated:- 11/10/22

HSPCB/LAB/HR/2022/1288

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HARYANA STATE POLLUTION CONTROL BOARD LABORATORY

Bays-7-8, UE-II, Near Vishwas School, HISAR – 125005

TEST REPORT

Issued to,

The Regional Officer,
Haryana State Pollution Control Board,
Bhiwani.

Report No. HRL/AAQ/2022/243
Reporting Date: - 11.10.2022
Nature of Sampling: Monitoring

Description of Sample: - Received on 06.10.2022 a sample of Ambient Air Quality from **Sh. Navneet Bhardwaj, AEE, Smt. Sofia Rao, IIT, Delhi** of the Board Collected from **Ambient Air Quality Sample of Pichopa Zone, Charkhi-Dadri***. The sample was in a condition fit for analysis. The sample has been analyzed from 06.10.2022 to 11.10.2022. The plant data and the analysis report is as under:

PLANT DATA

1	Location of the sampling point	Ambient Air Quality Sample of Pichopa Zone, Charkhi-Dadri.
2	Date of sampling	04.10.2022*
3	Actual time of sampling	480 minutes each
4	Average Flow rate for SPM	1.1 for PM ₁₀ & 1.1 for PM _{2.5}
5	Total volume for air sampled for SPM (m ³)	528 for PM ₁₀ & 528 for PM _{2.5}

ANALYSIS REPORT

Sr.No	Parameter	Unit	Results	Method of Testing
1.	Particular Matter (Pm ₁₀)	µg/m ³	393.3	IS 5182-Part- XXIII
2.	Particular Matter (Pm _{2.5})	µg/m ³	15.5	IS 5182-Part- XXIV

Sample not collected by us
Sample Consumed in Testing

JSX

Dally
LABORATORY TECHNICIAN

Dr. Kirti
Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY

Dated:- 11/10/22

HSPCB/LAB/HR/2022/1289

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